



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P. No. 144/2020  
O.A. No. 3294/2019**

New Delhi, this the 6<sup>th</sup> day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Dr. Nod Nath Mishra

S/o Late Shri K N Mishra

R/o C-180, 2<sup>nd</sup> Floor

Harinagar Clock Tower

New Delhi-110064

.....Petitioner

(BY Advocate: Mr. Dinesh Kr. Yadav)

Vs

Ms Nidhi Pandey

Commissioner, Kendriya VIIdyalaya Sangathan

18, Qutub Industrial Area

Shaheed Jeet Singh Marg

New Delhi-110016

.....Respondent

(By Advocate: Mr.R. Gowrishankar for Mr. S. Rajappa)



## Ο R D E R (Oral)

**By Hon'ble Shri R.N.Singh, Member (J):**

At the outset, learned counsel for the petitioner has very fairly submitted that though the compliance of the directions of this Tribunal has been made, however, there has been delay at the end of the respondents.

2. In view of the facts and circumstances and keeping in view that the directions of this Tribunal have now been complied with, the present CP is closed. Notices are discharged.

**(R.N. Singh)  
Member (J)**

/lg/uma/neetu

**(A.K.Bishnoi)  
Member(A)**